

BENCH-II

NATIONAL COMPANY LAW TRIBUNAL

101

KOLKATA BENCH  
KOLKATA

CP(IB)No.162/KB/2019  
CA(IB)No.04/KB/2020

Present: 1. Hon'ble Member (J), Shri M.B. Gosavi.

2. Hon'ble Member (T), Shri Virendra Kumar Gupta

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 2nd January, 2020, At 10:30 A.M


Name of the Company	Priya Enclave Pvt. Ltd. Vs. India Forms Centre Pvt. Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date


1. Adr. Sankar San Sarker

corporate  
debtor  
02/01/20

ORDER (Per Bench)

None appears for the financial creditor. Ld. Counsel for the corporate debtor appears. CA(IB) No.04/KB/2020 is filed under Rule 11 of NCLT Rules stating that deed of settlement arrived between the parties. We have gone through it. It appears that parties have entered into settlement. Hence, this application stands disposed off under Rule subject to cost of Rs.50,000/- to be deposited with the Prime Minister's National Relief Fund Online and proof of deposit is to be filed to the Registrar. IRP may claim his fees by separate application. CP also stands disposed off and the Financial Creditor will be at liberty to get the application revived if the settlement fails.

  
(Virendra Kumar Gupta)  
Member (T)

  
(M. B. Gosavi)  
Member(J)